HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SIXTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 16074 OF 2025

Between:

M/s. AM Enterprises, 18-13-8/0/788, Quba Colony Road, Hyderabad, Telangana-500005 Represented by its Proprietor, Mr. Mohammed Aqeel, aged about 28 years, S/o. Mohammed Noor, R/o. 8-14-79/9, Owaisi Hills, Shastipuram, Rajendranagar, Ranga Reddy District, Telangana- 500052.

.....PETITIONER

AND

1. The Deputy State Tax Officer, Charminar Circle, Malkajgiri Division, 9th Floor, Ganganvihar Building, Nampally, Hyderabad- 500 001.
2. The Commissioner of State Tax, C.T. Complex, Opposite Gandhi Bhavan, M.J. Road, Hyderabad, Telangana - 500 001.
3. State of Telangana, Represented by its Principal Secretary to Government, Revenue Department (Commercial Tax), Secretariat Complex, Hyderabad, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order, or direction more particularly one in the nature of a Writ of Mandamus, declaring the notice issued by Respondent No. 1 in Form GST REG 17 ref no ZA360525152324N dated 26.05.2025 and impugned Order vide ref. no. ZA360625003705N in Form GST REG-19 dated 02.06.2025 as being void, arbitrary, illegal, without authority of law and without jurisdiction, violative of the Principles of Natural Justice apart from being violative of Articles 14, 19(1)(g),

21 and 265 of the Constitution of India, and to consequently set aside the notice and Impugned Order by restoring the GST registration of the petitioner.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Operation of Impugned Order ref no ZA360625003705N in Form GST REG-19 dated 02.06.2025 in the interest of Justice and equity as otherwise, the Petitioner will be put to irreparable loss and hardship".

Counsel for the Petitioner : SRI V.VEERESHAM

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.16074 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri V. Veeresham, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties agreed that this petition may be disposed of by directing respondent No.1 to decide the petitioner's application for revocation of cancellation dated 02.06.2025 (Annexure-P4) within fifteen days.

4. In view of consensus arrived at, this Writ Petition is **disposed of** by directing respondent No.1 to decide the aforesaid application of the petitioner dated 02.06.2025 within fifteen days from the date of communication of copy of this order and inform the outcome to the petitioner. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Deputy State Tax Officer, Charminar Circle, Malkajgiri Division, 9th Floor, Ganganvihar Building, Nampally, Hyderabad- 500 001.
2. The Commissioner of State Tax, C.T. Complex, Opposite Gandhi Bhavan, M.J. Road, Hyderabad, Telangana - 500 001.
3. The Principal Secretary to Government, Revenue Department (Commercial Tax), Secretariat Complex, State of Telangana at Hyderabad, Telangana
4. One CC to SRI V.VEERESHAM, Advocate [OPUC]
5. One CC to SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, Advocate [OPUC]
6. Two CD Copies

SA
Gjp

HIGH COURT

DATED:16/06/2025



ORDER

WP.No.16074 of 2025

DISPOSING OF THE W.P

WITHOUT COSTS.

(8)
20/6/25